

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1621/2003

(61)

New Delhi, this the 27th day of June, 2003

Hon'ble Sh. Shanker Raju, Member (J)

B.K.Bhardwaj  
(Retired Communications Officer)  
R/o BA-108-B, Janakpuri,  
New Delhi - 110 058.

...Applicant  
(By Advocate Sh. K.K.Sharma)

V E R S U S

Union of India through

1. Director General, Civil Aviation  
Tech. Center  
Safdarjung Airport  
New Delhi - 110 003.
2. The Director of Airworthiness  
Civil Aviation Department  
Safdarjung Airport  
New Delhi.
3. The Central Pay and Accounts Officer  
Directorate General, Civil Aviation  
Ministry of Civil Aviation  
Safdarjung Airport  
New Delhi - 110 003.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Heard the ld. counsel. Despite exercising option at the time of absorption, grant of revision of pay scale in 1998 and representations filed by the applicant, his pension has not been revised. Sh. Sharma places reliance on the decision in OA 480/98 decided on 13-11-2000 whereby similarly circumstanced employees of Civil Aviation have been made entitled to fixation of pension in accordance with CCS (Pension) Rules and also consequent payment in respect of other retiral benefits. Despite making representations for grant of benefit of the aforesaid decision, nothing has been done by the respondents.

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2. In the circumstances, OA is disposed of at this stage with directions to the respondents to consider accord of revision of pay scale and consequent retiral benefits to the applicant in the light of decision of Principal Bench of the Tribunal in OA 480/98 by detailed and speaking order within one month from the date of receipt of a copy of this order.

3. Let a copy of this order along with copy of the OA be sent to the respondents.

4. OA is disposed of as above.

S. Raju

(SHANKER RAJU)  
MEMBER (J)

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